

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 21 JAN 1994

APPLICATION NO(s) 968 of 1993.

APPLICANTS: M. Palani

v/s. RESPONDENTS: General Manager Phones,
Bangalore Telephones, and Others.

TO.

1. Sri, P.A.Kulkarni,
Advocate, No.48,
57th-A-Cross,
Fourth Cross,
Rajajinagar, B'llore-10.
2. Sri.G.Shathappa,
Additional Central Government
Standing Counsel, High Court
Building, Bangalore-560001.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 08-12-1993.

for *SC Shanthi* 21/1/94
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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Issued by G

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: :BANGALORE

APPLICATION NO. 968/93

DATED THIS THE EIGHTH DAY OF DECEMBER, 1993

Present: Shri A.N.Vujjanaradhya, Member (J)

Sri M.Palani,
Aged about 40 years,
Working as Cable Splicer,
(Now under suspension),
in the O/o the Assistant
Engineer, Cable Maintenance,
A.A.Complex, D.V.G.Road,
Bangalore-560 004.

...Applicant

By Advocate Shri P.A.Kulkarni

Versus

1. General Manager Phones,
Bangalore Telephones,
Bangalore-560 009.
2. Divisional Engineer Telecom,
Shankarapuram Telephone Exchange,
127/3, Shankarapuram (O/D),
B.T.Road, Bangalore-560 019.
3. Assistant Engineer Telephones,
Shankarapuram Cable Maintenance,
No.121/122, A.A.Complex,
D.V.G. Road,
Bangalore-560 004.

...Respondents

JUDGEMENT BY: SHRI A.N.VUJJANARADHYA, MEMBER (J)

Shri G.Shantappa, the learned standing
counsel takes notice for the respondents. Heard

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....2/-

both sides. The applicant, who is suspended has preferred an appeal as per Annexure A4. The appeal preferred during July, 1993 has not been disposed off so far, by the concerned authority. Having regard to the fact that the appeal to be disposed off at an early date, it is found proper to give a direction to the second respondent to dispose off the appeal within a period of fortnight from the date of receipt of this order. If aggrieved, the applicant is at liberty to come up again.

2. Accordingly this application is finally disposed off. A copy of this order may be given dasti to Shri G. Shantappa, the learned standing counsel for the respondents for necessary action.

Sd/-

(A. N. VUJJANARADHYA)
MEMBER (J)



TRUE COPY

S. Shantappa
SECOND COUNSEL "21/1/94
CENTRAL ADMINISTRATIVE TRIBUNAL
SEARCH
PARAGMULNE